

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR
* * *

Date of order: 30-4-1997

OA No. 620/92 (OA No. 9/92)
with MA No. 8/97

Mool Chand S/o Shri Thandi Ram r/o Anasagar Ghati, Ganj,
Ajmer.

.. Applicant

Versus

1. The Union of India through the General Manager,
Western Railway, Churchgate, Bombay.
2. The Additional Divisional Railway Manager, Western
Railway, Ajmer.

.. Respondents

Mr. Shiv Kumar, Briefholder for
Mr. J.K. Kaushik, counsel for the applicant
Mr. Manish Bhandari, Advocate, with
Mr. Mahendra Kumar, Sr. Clerk, departmental representative
for the respondents.

CORAM:

Hon'ble Mr. O.P. Sharma, Administrative Member
Hon'ble Mr. Ratan Prakash, Judicial Member

O R D E R

Per Hon'ble Mr. O.P. Sharma, Administrative Member

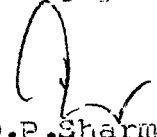
In this application Shri Mool Chand has prayed that the order dated 26-12-1991 (Ann.A1) by which he was prematurely retired from service may be quashed and the respondents may be directed to reinstate the applicant in service with all consequential benefits. The applicant has expired on 11-9-1996. A Misc. Application was moved to bring the legal representatives on record. Further time is sought on behalf of the applicant to move another Misc. Application to bring some more legal representatives on record. It, however, appears that the relief clause also requires amendment in view of the fact that the original applicant has already expired.

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2. In these circumstances, the learned counsel for the applicant prays for permission to withdraw the application with liberty to file a fresh appropriate application. Permission, as prayed for, is granted. The OA is dismissed as withdrawn. No order as to costs. MA No. 8/97, filed in this OA, also stands disposed of accordingly.



(Ratan Prakash)
Judicial Member



(U.P. Sharma)
Administrative Member